

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 758 OF 2019 IN  
DFR NO. 1020 OF 2019**

**Dated : 2<sup>nd</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Southern Power Distribution Company of  
Andhra Pradesh Ltd. & Anr. ...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. S.B. Upadhyay, Sr. Adv.  
Mr. Anand Kumar Srivastava  
Mr. Nishant Talwar  
Mr. Shivam Sinha

Counsel for the Respondent (s) : Mr. Aditya Kumar Singh for R-3

**ORDER**

**(IA No. 758 of 2019 – delay in filing)**

We have heard learned counsel for the applicant/appellant.

For the reasons set out in the application, delay of 97 days in filing the appeal is condoned. IA is allowed and disposed of accordingly.

**DFR No. 1020 of 2019**

**Admit.**

Registry is directed to number the appeal and list the IA for stay on **11.07.2019**.

Meanwhile any objections to stay application shall be filed by next date of hearing with advance copy to the other side.

**(Ravindra Kumar Verma)  
Technical Member**

*mk/mkj*

**(Justice Manjula Chellur)  
Chairperson**